

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.584/2016 in O.A.No.3031/2016

Friday, this the 20th day of January 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Ms. Julie
d/o Mr. Chander Pal Singh
r/o B-892, Transit Camp
Govind Puri, Kalkaji
Delhi – 19

(Mr. Tenzing Tsering, Advocate for Mr. Anuj Aggarwal, Advocate)

...Applicant

Versus

1. Mr. Kewal Kumar Sharma
The Chief Secretary
Govt. of NCT of Delhi
Secretariat, IP Estate
New Delhi – 2
2. Mr. A K Garg
The Secretary
Delhi Subordinate Services Selection Board (DSSSB)
FC-18, Institutional Area
Karkardooma, Delhi – 92
3. Mrs. Padmini Singla
The Director
Directorate of Education
Govt. of NCT of Delhi
Old Secretariat Building
Civil Lines, Delhi - 54

..Respondents

(Mrs. Rashmi Chopra, Advocate)

O R D E R (ORAL)

Mr. V. Ajay Kumar:

Heard both sides.

2. O.A. No.3031/2016 was disposed of by this Tribunal vide order dated 07.09.2016 with the following observations:-

“2. We find that the learned counsel has already sent a legal notice dated 17.08.2016 (Annexure A-13) through the applicant. The matter is pre-mature at this stage, however, to cut short the unnecessary litigation, we dispose of this O.A. at the admission stage itself with a direction to the respondents to consider the aforementioned legal notice dated 17.08.2016 in the light the Judgments cited above and take a decision on the candidature of the applicant. In case the respondents feel that the applicant's case is not covered by the Judgments (supra) or there are some other reasons for not accepting her prayer, they may pass a reasoned and speaking order with copy to the applicant. The applicant shall be at liberty to challenge the new order in fresh proceedings. We fix the time frame of thirty days from the date of receipt of a copy of this Order for the respondents to take a decision in this regard.”

3. Today, learned counsel for respondents, while producing the copy of the order dated 16.01.2017, submits that the respondents have fully complied with the aforementioned order of the Tribunal and accordingly passed a speaking order.
4. In the circumstances and in view of substantial compliance of the order of the Tribunal, C.P. is closed. Notices issued to the respondents are discharged. No costs.

(K.N. Shrivastava)
Member (A)

January 20, 2017
/sunil/

(V. Ajay Kumar)
Member (J)